Pradeep Kumar Malik
Registrar General,
High Court of Judicature at Patna.

प्रदीप कुमार मलिक
महानिबंधक
पटना उच्च न्यायालय,
पटना।

Letter No. 36748- 36785 /

E-mail/~~Speed Post~~
Dated, Patna the 07th May, 2024.

To,

1. **All the District and Sessions Judges, State of Bihar.**
2. **The Director, Bihar Judicial Academy, Gaighat, Patna.**

Sir,

I am directed to say that in many districts and sub-divisions in the State of Bihar, proceedings under the Domestic Violence Act is registered as a Complaint Case.

The Court has been pleased to direct that cases under Domestic Violence Act shall henceforth be registered as Domestic Violence Case (D.V. Case) and the Appellate Courts shall also register the appeal, arising out of an order passed in D.V. Case as D.V. Appeal and not as Criminal Appeal.

The Hon'ble Court's Order dated 02.04.2024 passed in Criminal Revision No. 824 of 2019 (Vikash Kumar Giri & Ors. Vs. Sarita Kumari) is enclosed herewith for its circulation amongst all Sessions Judges and Magistrates for strict compliance.

Enclosure : As above.

By order of the Court,

Registrar General

Office: 0612-7158601, 2504111, FAX: 0612-2504088, Email id: rg.pathc@indiancourts.nic.in

All Communications Should be Addressed to the Registrar by Designation and not by Name